

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PRINTLAND DIGITAL (INDIA)  
PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of Corporate Debtor	<b>PRINTLAND DIGITAL(INDIA) PRIVATE LIMITED</b>
2.	Date of Incorporation of Corporate debtor	28 <sup>th</sup> MARCH, 2012
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	<b>CIN:</b> U22200DL2012PTC233592
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> G-9 Siddhartha Building, 96 Nehru Place New Delhi Delhi 110019
6.	Insolvency Commencement date in respect of corporate debtor	30th October, 2023
7.	Estimated Date of closure of insolvency resolution process	27 <sup>th</sup> April, 2024 (180 <sup>th</sup> day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	<b>Rajeev Dhingra</b> IBBI/IPA-001/IP-P-01946/2019-2020/12970 <b>AFA Valid upto:09.03.2024</b>
9.	Address and Email of the Interim Resolution Professional as registered with the Board	BG - 5A / 48B; DDA Flats; Paschim Vihar, Near BG 6 Market; Opposite Gas Godowns, New Delhi-110063  Email: dhingra_fca@yahoo.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	<b>Mavent Restructuring Services LLP,</b> B-29, LGF, Lajpat Nagar-III, Delhi 110024  Email: <a href="mailto:cirp.printland.digital@gmail.com">cirp.printland.digital@gmail.com</a>
11.	Last Date of Submission of Claims	13th November, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: -	(a)Web Link: - <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not applicable

**Notice** is hereby given that the National Company Law Tribunal, New Delhi, ordered the commencement of a Corporate Insolvency Resolution Process against **PRINTLAND DIGITAL (INDIA) PRIVATE LIMITED.**



The creditors of **PRINTLAND DIGITAL (INDIA) PRIVATE LIMITED** are hereby called upon to submit their claims with proof, on or before **13<sup>th</sup> November, 2023** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not Applicable] in Form CA.

**Submission of false or misleading proof of claims shall attract penalties.**



**Rajeev Dhingra**

**Interim Resolution Professional**

**PRINTLAND DIGITAL (INDIA) PRIVATE LIMITED**

**IBBI Reg. No. - IBBI/IPA-001/IP-P-01946/2019-2020/12970**

**Phone No: +91-9910041421**

**Email: [dhingra\\_fca@yahoo.com](mailto:dhingra_fca@yahoo.com), [cirp.printland.digital@gmail.com](mailto:cirp.printland.digital@gmail.com)**

**AFA Valid Upto: 09 March, 2024**

**Registered Address: BG - 5A / 48B, DDA Flats, Paschim Vihar, Near BG 6 Market, Opposite Gas Godowns, New Delhi-110063**

**Place: New Delhi**

**Date: 31.10.2023**

**HDFC BANK** Plot # 31, Najafgarh Industrial Area, Tower-A, 1st Floor, Shivaji Marg, Moti Nagar, New Delhi - 110015

**Legal Cell**  
[See proviso to rule 8 (6)]  
**APPENDIX-IV-A**  
Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of HDFC Bank Ltd. Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 28.11.2023, for recovery of Rs. 12,60,612/- on 11.09.2018 along with further interest and charges applicable due to the HDFC Bank Ltd. by **M/S HIMANI INSULATION, MR. SAMEER ROY & MRS. HIMANI CHANDOLA**. The reserve price will be Rs. 15,75,000/- and the earnest money deposit will be Rs. 1,57,500/- for this property.

**Short description of the immovable property**  
FLAT NO. 52, MEASURING 1111 SQ. FT., TOWER NO. M, ON 6TH FLOOR, ALONG WITH CAR PARKING NO. 458, "HILL VIEW GARDEN" BHIWADI, TEH. BHIWADI, DISTT. ALWAR, RAJASTHAN.

For detailed terms and conditions of the sale, please refer to the link provided in HDFC Bank Ltd. Secured Creditor's website: <https://www.hdfcbank.com/personalresources/important-notices>.

Date: - 01.11.2023  
Place: - Delhi

Authorised Officer,  
HDFC Bank Ltd.

**Uno Minda Limited**  
(formerly known as Minda Industries Ltd.)  
(CIN: L74899DL1992PLC050333)

Regd. Office: B-64/1, Wazirpur Industrial Area, Delhi-110052  
Corporate Office: Village Nawada Fatehpur, P.O. Sikandarpur Badda, Near IMT Manesar, Gurgaon (Haryana) - 122004  
E-mail: investor@unominda.com Website: www.unominda.com  
Tel.: +91 11 49373931, +91 124 2290427 Fax: +91 124 2290676

**NOTICE**

Pursuant to Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, notice is hereby given that a meeting of the Board of Directors of the Company will be held on **Tuesday, 7 November, 2023**, inter-alia to consider and approve the Un-Audited Financial Results (Standalone & Consolidated) of the Company for the **quarter and half year ended on 30 September, 2023**.

The Notice is also available on the website of the Company www.unominda.com and also on the website of stock exchanges at www.bseindia.com and www.nseindia.com

For and on behalf of the Board of  
**Uno Minda Limited**  
Sd/-  
Place: Gurgaon (Haryana) (Tarun Kumar Srivastava)  
Date : 31 October, 2023 Company Secretary & Compliance Officer

**FORM NO.1**  
**THE DEBTS RECOVERY TRIBUNAL, LUCKNOW**  
(Area of Jurisdiction: Part of Uttar Pradesh)  
60/1 University Road near Hanuman Setu Mandir, Lucknow-226007  
Ph. 0522-2780294, 2780682

**DR. NO-31/2020**  
**NOTICE UNDER RULE 20F SECOND SCHEDULE TO THE INCOME TAX ACT 1961**  
**READ WITH SECTION 29 OF RDBFACT 1993**

**STATE BANK OF INDIA** Applicant  
**INDU JAIN & Ors** Vs **Defendants**

To,  
1. **Smt. Indu Jain W/o Raj Kumar Jain, R/o-D-138, Swarn Jayanti Puram, Ghaziabad U.P. - 201001 2nd Address: House No. C-10 SF-1, Flat on 2nd Floor Front Side Ram Prastha, Ghaziabad**  
2. **Shri. Raj Kumar Jain S/o Shri Jaya Lal Jain R/o D-138, Swarn Jayanti Puram Ghaziabad U.P. 201001 2nd Address: House No. C-10 SF-1, Flat on 2nd Floor Front Side Ram Prastha, Ghaziabad**  
3. **Shri Prateek Jain S/o Shri V.K. Jain, R/o: C-87, Surya Nagar, Ghaziabad**

1. This is to notify that at a sum of Rs. **1,68,24,823.00 (Rupees one crore sixty eight lacs twenty four thousand, eight hundred, twenty three only)** together with pendente-lite and future interest @9.40% per annum with effect from 20.09.2018 till full realization is made from the defendants as per the certificate No. 31/2020 dated 19.07.2019 issue by the Hon'ble Presiding Officer Lucknow in O.A.1096/2018 issued against the defendant.  
2. You are hereby directed to pay the sum within 15 days of the receipt of the notice, failing which the recovery shall be made in accordance with the Debts and Bankruptcy Act, 1993 and Rules there under.  
3. You are hereby ordered to declare on Affidavit the particulars of your assets on or before the 23.11.2023  
4. You are hereby ordered to appear before the undersigned on 23.11.2023 at 11:00 AM for further proceeding.  
5. In addition to the sum aforesaid you will also be liable to pay the following:  
**Details of Cost:**  
1. Application Fee Rs. 1,50,000-00  
2. Advocate Fee Rs. NIL  
3. Publication Charges Rs. NIL  
4. Misc. Expenses Rs. NIL  
5. Clerkage Rs. NIL  
Given under my hand and seal at Lucknow on 10-10-2023

Recovery Officer-II  
Debts Recovery Tribunal  
Lucknow

**TATA CAPITAL FINANCIAL SERVICES LIMITED**  
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.

**POSSESSION NOTICE (FOR IMMovable PROPERTY)**  
(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Tata Capital Financial Services Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The Borrowers, having failed to repay the amount, notice is hereby given to the Borrowers, in particular and the public, in general, that the undersigned has taken the Physical Possession of the property described herein below in exercise of powers conferred on him under Section 13(12) read with Rule 8 of the said Act. The Borrowers, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tata Capital Financial Services Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice.

Loan Account No(s)	Name of Obligor(s)/Legal Heir(s)/ Legal Representative(s)	Amount & Date of Demand Notice	Date of Physical Possession
TCFLA 038600 101015	(1) M/s. Gautam Enterprises, 71/183 Opp. Mohan Garden, WZ A71/1183, Gulab Bagh, Main Najafgarh, Uttam Nagar, New Delhi - 110059; (2) Mr. Jyanti Lal Patel, S/o Narayan Bhai Patel; (3) Mr. Rajesh Kumar, S/o. Narain Patel; (4) Mr. Narayan Bhai Patel; (5) Mrs. Yashoda Bhan Patel; (6) Mr. Arun, B-111, Umija Sadan Patel, C.G.H.S., Plot No. - 4, Sector - 4, Dwarka Sector - 6, Delhi Cantonment South West Delhi, Delhi - 110075; (6) Mr. Gautam Patel, S/o. Narayan Bhai Patel, R/o. B-111, Umija Sadan Patel, C.G.H.S., Plot No. - 4, Sector - 4, Dwarka Sector - 6, Delhi Cantonment South West Delhi, Delhi - 110075; Also at: Goulam Timbas, Subhash Ward, Harda, Madhya Pradesh - 461331; (7) Mrs. Parul Patel, W/o. Jayanti Lal Patel, RZB155, Pankha Road, Raghu Nagar, Palam Village S.O. South West Delhi, Delhi - 110045	Rs. 1,65,65,466/- dated 13.06.2023	30.10.2023

Description of Secured Assets/Immovable properties: Plot No. A-71, Portion of Plot No. 183, land measuring 100 Sq. Yds., out of Kharsa No. 897 - 903, Village - Nawada, Khasra as Gulab Bagh, Block - A, Main Najafgarh Road, Uttam Nagar, New Delhi - 110059 more particularly described in Sale Deed dated 22.07.2014 executed in favour of Yashoda Bhan Patel. Bounded As: East : Shop No. 70 and portion of Plot No. 181, West : Portion of Shop No. 71 and portion of Plot No. 183, North: Road 15ft, South: Main Najafgarh Road. Sd/- Authorised Officer  
Date: 30/10/2023 Place: Delhi For Tata Capital Financial Services Ltd.

**CAPITAL TRADE LINKS LIMITED**  
(CIN: L51999DL1984PLC019222)  
Regd. Office: 102-103, 1st Floor, Surya Kiran Building, 19 K.G. Marg, Connaught Place, New Delhi - 110001  
Website: www.capitaltrade.in, Email: info@capitaltrade.in

**NOTICE OF EXTRAORDINARY GENERAL MEETING**

Notice is hereby given that the Extraordinary General Meeting (EGM) of the members of "Capital Trade Links Limited" for the Financial Year 2023-24 will be held on Wednesday, 22nd November, 2023 at 11:00 a.m. through Video Conferencing (VC) / Other Audio- Visual Means (OAVM) without physical presence of the members at the common venue to transact the business as stated in the Notice of EGM in compliance with the provisions of Companies Act, 2013 read with the Ministry of Corporate Affairs ("MCA") General Circular No. 10/2022 dated 28th December, 2022, read with General Circular Nos. 02/2022 dated 05th May, 2022, 21/2021 dated 14th December, 2021, 19/2021 dated 08th December, 2021, 02/2021 dated 13th January, 2021 and 20/2020 dated 05th May, 2020 and Securities Exchange Board of India (SEBI) Circulars dated 05th January, 2023 read with circulars dated 13th May, 2022, 15th January, 2021 and 12th May, 2020 (collectively referred to as the "Circulars") to transact the business as set out in the Notice of the EGM dated 31st October, 2023. The proceedings of the EGM shall be conducted at the Corporate Office of the Company which shall be the deemed venue of the EGM.

In Compliance with aforesaid circulars the Notice of the EGM along with the Explanatory Statement has already been sent on 31st October, 2023 through electronic mode to all the Members whose e-mail addresses are registered with the Company/Depository Participant(s). The Company shall send the physical copy of the Notice of EGM only to those Members who specifically request for the same at [cs@capitaltrade.in](mailto:cs@capitaltrade.in). The Notice of EGM along with the Explanatory Statement is also available and can be downloaded from the Company's website at [www.capitaltrade.in](http://www.capitaltrade.in) website of the Stock Exchanges i.e. BSE Limited at [www.bseindia.com](http://www.bseindia.com) and on the website of National Securities Depository Limited ("NSDL") at [evoting@nsdl.co](http://evoting@nsdl.co). Pursuant to Section 91 of the Companies Act, 2013 and the Rules made thereunder and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Notice is also hereby given that the Registrar of Members and Share Transfer Books of the Company will remain closed from 16th day of November, 2023 to 22nd day of November, 2023 (both days inclusive). As per Section 108 of the Companies Act, 2013 and the Rules made thereunder and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide its members the facility to cast their vote electronically through E-voting services provided by NSDL on all the resolutions set forth in the Notice dated 31st October, 2023. The details are given hereunder:

Pursuant to Section 108 of the Companies Act, 2013 read with rules made there under and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Notice is also hereby given that the Registrar of Members and Share Transfer Books of the Company will remain closed from 16th day of November, 2023 to 22nd day of November, 2023 (both days inclusive). As per Section 108 of the Companies Act, 2013 and the Rules made thereunder and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide its members the facility to cast their vote electronically through E-voting services provided by NSDL on all the resolutions set forth in the Notice dated 31st October, 2023. The details are given hereunder:

Pursuant to Section 108 of the Companies Act, 2013 read with rules made there under and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Notice is also hereby given that the Registrar of Members and Share Transfer Books of the Company will remain closed from 16th day of November, 2023 to 22nd day of November, 2023 (both days inclusive). As per Section 108 of the Companies Act, 2013 and the Rules made thereunder and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide its members the facility to cast their vote electronically through E-voting services provided by NSDL on all the resolutions set forth in the Notice dated 31st October, 2023. The details are given hereunder:

The details pursuant to the provisions of the Companies Act, 2013 and rules made there under are given below :

- Date of completion of sending Notice of EGM: 31st October, 2023
- The remote e-voting period starts from Sunday, 19th November, 2023 at 9:00 A.M and ends on Tuesday, 21st November, 2023 at 5:00 P.M.
- Voting by electronic means shall not be allowed beyond 5:00 P.M (IST) on Tuesday, 21st November, 2023.
- Any person who becomes a member of the company after dispatch of the notice of the meeting and holding shares as on the cut-off date i.e. Wednesday, 15th November, 2023 may obtain the user ID and password from MAS Services Limited (Registrar & Share Transfer Agent of the Company).
- Members who have cast their votes by remote e-voting prior to the EGM will also be eligible to attend and participate at the EGM but shall not be entitled to cast their vote during the EGM.
- In case of any query regarding the process and manner of electronic voting, members may refer the Frequently Asked Questions (FAQ) for members and e-voting user manual for members available at the download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or can contact NSDL helpdesk by sending a request at [evoting@nsdl.co](mailto:evoting@nsdl.co) or call at Toll Free No. 1800 1020 990.

For Capital Trade Links Limited  
Sd/-  
Ms. Anupriya Ojha  
Company Secretary

Place: Ghaziabad  
Date : 31st October, 2023

**INDIAN BANK** Branch Bulandshahr U.P. UNDELIVERED DEMAND NOTICE

**Notice under Sec. 13 (2) of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002**

Sent on 25.10.2023 by Regd. Post/Speed Post / Courier to

- Mr. Ghanendra Kumar Sharma (Borrower cum Guarantor cum Mortgagor)** S/o late Mr. Makhan Lal Sharma R/o House No 490, Laxmi Nagar, Near Primary School, Bulandshahr-203001
- Mrs. Sudha Sharma (Borrower cum Guarantor cum Mortgagor)** W/o Mr. Ghanendra Kumar Sharma R/o House No 490, Laxmi Nagar, Near Primary School, Bulandshahr-203001
- Mr. Indra Mohan Sharma (Borrower cum Guarantor)** S/o Mr. Ghanendra Kumar Sharma R/o House No 490, Laxmi Nagar, Near Primary School, Bulandshahr-203001
- Mr. Manikant Parashar (Borrower cum Guarantor)** S/o Mr. Ghanendra Kumar Sharma R/o House No 490, Laxmi Nagar, Near Primary School, Bulandshahr-203001
- Mrs. Seema Sharma (Guarantor)** W/o Mr. Indra Mohan Sharma R/o House No 490, Laxmi Nagar, Near Primary School, Bulandshahr-203001

Sub: loan account 50441465383 with Indian Bank Bulandshahr Branch

You committed default in repayment of loans to the tune 19,97,663.00/- due i.e. Book balance+ MOI) with further interest at the agreed rate from 20.10.2023 till date of repayment

The Bank issued notice under the Act Sec. 13 (2) of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 on 21.10.2023 calling upon you to repay the outstanding amount of 19,97,663.00/- as on 20.10.2023. The notice was sent to you by Regd post/courier/ (speed post) ("strike out whichever not applicable) has been returned unreserved.

You are called upon to pay 19,97,663.00/- together with interest from 20.10.2023 till date of payment within 60 days from the date of this notice failing which bank, will be constrained to exercise rights of enforcement of security interest as against the secured assets given in the schedule hereunder. This Notice is without prejudice to any other right/remedy available to the Secured Creditor.

"We draw attention to the provisions of Section 13(8) of the SARFESA Act and the Rules framed there under which deals with your rights of redemption over the securities

This Notice is without prejudice to any other remedy available to the Secured Creditor - including its right to proceed with the proceedings presently pending before DRT/R/O of DRT/DRAT/Court and proceeding with the execution of order/decrees obtained to be obtained.

**Schedule of Mortgaged Property**

The specific details of the assets in which security interest is created are enumerated hereunder:

**Mortgaged assets:-** Type of Property - Residential House Location & Address- House No 490, Laxmi Nagar, Near Primary School Bulandshahr- 203001 Measuring: 146.75 Square Meter Owner: Mr. Ghanendra Kumar Sharma S/o Late Mr. Makhan Lal Registered on 17.01.2009 in book 1ST vol. 4103 on pages 173-194 No.451 in SR Office 1st, Bulandshahr. Boundary as per deed East- House of Mr. Rajkumar Agarwal West- House of BR Sharma North- House of raj Kumar and Suresh Kumar South- Way Street 12 wide

Dated : 31.10.2023  
Place : Bulandshahr  
The Authorized Officer,  
(Chief Manager of Indian Bank)

**FORM-3 [See Regulation - 15(1)(a)] / 16(3)**  
**DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT-2)**  
CASE NO. OA/801/2023

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993 Exh. No. 20895

**UNION BANK OF INDIA Vs. DAZZLE LIGHTING SOLUTIONS**

To,  
(1) Dazzle Lighting Solutions D/W/S/O Dazzle Lighting Solutions Dazzle Lighting Solutions Registered Office: Plot No. 310, Daulat Colony, Main Mohana Road, Opposite Bujli Board Uncha Gaon, Ballabgarh, District Faridabad Haryana - 121004 Through Its Proprietor Mukul Garg, IPAN No. BTH+PH6960L, Mobile No. 9899225398, Email: gargmukul740@gmail.com, Palwal, Haryana  
(2) Mukul Garg Son Of Kishore Garg Prop Of Dazzle Lighting Solutions Registered Office Plot No 310 Daulat Colony Main Mohana Road Opposite Bujli Board Uncha Gaon Ballabgarh Faridabad Haryana Also at: Semi Basement FCA 616 Chawla Colony Ballabgarh Faridabad Haryana Also at: H No A/38 Ward No 14 Near MD Public School Shyam Nagar Palwal Palwal, Haryana Also at: B 137 Arawal Gali Shyam Nagar Near Durga Mandir Palwal Palwal, Haryana

WHEREAS, OA/801/2023 was listed before Hon'ble Presiding Officer/Registrar on 19-10-2023.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 33,69,307.98 (application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

- to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
- to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
- you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
- you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
- you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 13/03/2024 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on the date: 21/10/2023  
Signature of the officer Authorised to issue summons

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF PRINTLAND DIGITAL (INDIA) PRIVATE LIMITED**

**RELEVANT PARTICULARS**

Sr.	Name of Corporate Debtor	PRINTLAND DIGITAL (INDIA) PRIVATE LIMITED
1.	Date of incorporation of Corporate Debtor	28th MARCH, 2012
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U22200DL2012PTC233592
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: G-9 Siddhartha Building, 96 Nehru Place New Delhi-110019
6.	Insolvency commencement date in respect of Corporate Debtor	30th October, 2023
7.	Estimated date of closure of insolvency resolution process	27th April, 2024 (180th day from the date of commencement of insolvency resolution process)
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Rajeev Dhingra Reg. No.: IBBI/IPA-001/IP-P-01946/2019-2020/12970 AFA Valid upto: 09.03.2024
9.	Address & email of the interim resolution professional, as registered with the board	BG - 5A/ 48B, DDA Flats, Paschim Vihar, Near BG 6 Market, Opposite Gas Godowns, New Delhi-110063 E-mail: dhingra_fca@yahoo.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Mavent Restructuring Services LLP B-29, LGF, Lalit Nagar-III, Delhi - 110024 Email: cirp.printland.digital@gmail.com
11.	Last date for submission of claims	13th November, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives available at	(a) Web Link - <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi, ordered the commencement of a Corporate Insolvency Resolution Process against Printland Digital (India) Private Limited on 30th October 2023.

The creditors of Printland Digital (India) Private Limited, are hereby called upon to submit their claims with proof, on or before 13th November, 2023, to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

Rajeev Dhingra  
Interim Resolution Professional for Printland Digital (India) Private Limited  
IBBI Reg. No.: IBBI/IPA-001/IP-P-01946/2019-2020/12970  
Phone No: +91-9910041421  
Date: 31.10.2023  
Place: New Delhi  
Email: dhingra\_fca@yahoo.com, cirp.printland.digital@gmail.com  
AFA Valid upto: 09 March, 2024  
Registered Address: BG - 5A/ 48B, DDA Flats, Paschim Vihar, Near BG 6 Market, Opposite Gas Godowns, New Delhi-110063

**CAPRI GLOBAL CAPITAL LIMITED**  
Registered & Corporate Office :- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013  
Circle Office :- Capri Global Capital Limited :- 9-B, 2nd floor, Pusa Road, Rajinder Place, New Delhi-110060

**APPENDIX-IV-A [See proviso to rule 8 (6) and 9 (1)]**  
**Sale notice for sale of immovable properties**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) and 9 (1) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/physical possession of which has been taken by the Authorised Officer of Capri Global Capital Limited Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on dates below mentioned, for recovery of amount mentioned below due to the Capri Global Capital Limited Secured Creditor from Borrower mentioned below. The reserve price, EMD amount and property details mentioned below.

SR. NO.	BORROWER(S) NAME	DESCRIPTION OF THE MORTGAGED PROPERTY	1. DATE & TIME OF E-AUCTION	2. LAST DATE OF SUBMISSION OF EMD	3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE	2. EMD OF THE PROPERTY	3. INCREMENTAL VALUE	
1.	<b>1. Mr. Avinash Verma ("Borrower")</b> <b>2. Mrs. Sangeeta Verma (Co-borrower)</b> <b>LOAN ACCOUNT NO. LNCG3JGDTL000008658</b> <b>Rupees 35,20,584/- (Rupees Thirty Five Lacs Twenty Thousand Five Hundred Eighty Four Only) as on 16.02.2023 along with applicable future interest.</b>	<b>Property No. 1:-</b> All that piece and parcel of Right Side of Upper Ground Floor with proportionate share of stilt parking on ground floor area measuring 67.2 sq. Mtrs. Or 75 Sq. Yds., out of Kharsa No. 43/3 of Property bearing House No. 40, Bhoonath Wali Gali, Ashok Mohalla, Nai Basti Nanngli, Delhi - 110041. <b>Property No. 2:-</b> All that piece and parcel of Right Side of Second Floor without roof/terrace Rights with proportionate share of stilt parking on ground floor area measuring 67.2 sq. Mtrs. Or 75 Sq. Yds., out of Kharsa No. 43/3 of Property bearing House No. 40, Bhoonath Wali Gali, Ashok Mohalla, Nai Basti Nanngli, Delhi - 110041.	<b>1. E-AUCTION DATE: 18.11.2023 (Between 3:00 P.M. to 4:00 P.M.)</b> <b>2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 17.11.2023</b> <b>3. DATE OF INSPECTION: 16.11.2023</b>	<b>1. RESERVE PRICE: For property No. 1:- Rs. 14,17,500/- (Rupees Fourteen Lacs Seventeen Thousand Five Hundred Only). EARNEST MONEY DEPOSIT: Rs. 1,42,000/- (Rupees One Lac Forty Two Thousand Only) For property No.2:- Rs. 13,50,000/- (Rupees Thirteen Lacs Fifty Thousand Only). EARNEST MONEY DEPOSIT: Rs. 1,35,000/- (Rupees One Lac Thirty Five Thousand Only) INCREMENTAL VALUE: Rs. 10,000/- (Rupees Ten Thousand Only) for each Property.</b>					

For detailed terms and conditions of the sale, please refer to the link provided in Capri Global Capital Limited Secured Creditor's website i.e. [www.Capriglobal.in/auction/](http://www.Capriglobal.in/auction/)

**TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:-**

- The Property is being sold on "AS IS WHERE IS, WHATEVER THERE & WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities.
- Particulars of the property / assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of information of the Secured Creditor and Secured Creditor shall not be answerable for any error, misstatement or omission. Actual extent & dimensions may differ.
- E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or representation on the part of the Secured Creditor. Interested bidders are advised to peruse the copies of title deeds with the Secured Creditor and to conduct own independent enquiries (due diligence about the title & present condition of the property) / assets and claims / dues affecting the property before submission of bids.
- Auction/bidding shall only be through "online electronic mode" through the website <https://sarfaesi.auctiontiger.net> or Auction Tiger Mobile APP provided by the service provider MIS eProcurement Technologies Limited, Ahmedabad who shall arrange & coordinate the entire process of auction through the e-auction platform.
- The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor / service provider shall not be held responsible for the internet connectivity, network problems, system crash, own, power failure etc.
- For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider MIS E-Procurement Technologies Ltd. Auction Tiger, Ahmedabad (Contact no. 079-68136880/68136837), Mr. Ram Kumar Mob. 8000223297. Email: ramprasads@auctiontiger.net.
- For participating in the e-auction sale the intending bidders should register their name at <https://sarfaesi.auctiontiger.net> well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider.
- For participating in e-auction, intending bidders have to deposit a refundable EMD of 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favour of "Capri Global Capital Limited" on or before 17-Nov-2023.
- The intending bidders should submit the duly filled in Bid Form (format available on <https://sarfaesi.auctiontiger.net>) along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer, Capri Global Capital Limited Regional Office Plot no. 9B, 2nd Floor, Pusa Road, Rajinder Place, New Delhi 110 060 latest by 03:00 PM on 17-Nov-2023. The sealed cover should be super scribbled with "Bid for participating in E-Auction Sale" - in the Loan Account No. \_\_\_\_\_ (as mentioned above) for property of "Borrower Name".
- After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider MIS eProcurement Technologies Limited to enable them to allow only those bidders to participate in the online inter-se bidding / auction proceedings at the date and time mentioned in E-Auction Sale Notice.
- Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e-auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension.
- Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.
- Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him BY E-Mail both to the Authorized Officer, Capri Global Capital Limited, Regional Office Plot no. 9B, 2nd Floor, Pusa Road, Rajinder Place, New Delhi 110 060 and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings.
- The successful bidder shall deposit 25% of the bid amount (including EMD) within 24 hour of the sale, being knocked down in his favour and balance 75% of bid amount within 15 days from the date of sale by DD/Pay order/NEFT/RTGS/Chq favouring Capri Global Capital Limited.
- In case of default in payment of above stipulated amounts by the successful bidder / auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale.
- In the request of the successful bidder, the Authorized Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount.
- The Successful Bidder shall pay 1% of Sale price towards TDS (out of Sale proceeds) (if applicable) and submit TDS certificate to the Authorized Officer and the deposit the entire amount of sale price (after deduction of 1% towards TDS), adjusting the EMD within 15 working days of the acceptance of the offer by the authorized officer, or within such other extended time as deemed fit by the Authorized Officer, failing which the earnest deposit will be forfeited.
- Municipal / Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property.
- Sale Certificate will be issued by the Authorized Officer in favour of the successful bidder only upon deposit of entire purchase price / bid amount and furnishing the necessary proof in respect of payment of all taxes / charges.
- Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser.
- The Authorized Officer may postpone / cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 15 days from the scheduled date of sale, it will be displayed on the website of the service provider.
- The decision of the Authorized Officer is final, binding and unquestionable.
- All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them.
- Movable item (if any) lying in the property is not offer with sale.
- Please Note that there is one Securitization application is pending before DRT-1 vide SA No. 326/2023 for property No. 2 of Mr. Avinash Verma (Borrower).
- For further details and queries, contact Authorised Officer, Capri Global Capital Limited: Mr. Sushil Gupta Mo. No. 7400445137 and for further inquiry Ms. Kalpana Chetanwala-7738093346.
- This publication is also 15 (Fifteen) days notice to the Borrower / Mortgagor / Guarantors of the above said loan account pursuant to rule 8(6) and 9 (1) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above mentioned date / place.

**CAPRI GLOBAL HOUSING FINANCE LIMITED**  
Registered & Corporate Office :- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013  
Circle Office :- CAPRI GLOBAL HOUSING FINANCE LTD. :- 9-B, 2nd floor, Pusa Road, Rajinder Place, New Delhi-110060

**APPENDIX-IV-A [See proviso to rule 8 (6) and 9 (1)]**  
**Sale notice for sale of immovable properties**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) and 9 (1) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/physical possession of which has been taken by the Authorised Officer of Capri Global Housing Finance Limited Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on dates below mentioned, for recovery of amount mentioned below due to the Capri Global Housing Finance Limited Secured Creditor from Borrower mentioned below. The reserve price, EMD amount and property details mentioned below.

SR. NO.	BORROWER(S) NAME	DESCRIPTION OF THE MORTGAGED PROPERTY	1. DATE & TIME OF E-AUCTION	2. LAST DATE OF SUBMISSION OF EMD	3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE	2. EMD OF THE PROPERTY	3. INCREMENTAL VALUE
1.	<b>1. Mr. Shivam ("Borrower")</b>							

